NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)- 26/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

M/s Allnex Resins (Shanghai) Co. Limited ... Operational Creditor

Versus

M/s Aksh Optifibre Limited ... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Navneet Khera, Adv.
For the Corporate Debtor : Sonal Anand, Adv.

ORDER

Heard Mr. Navneet Khera, Adv. appearing on behalf of the Petitioner. Mr. Sonal Anand, Adv. appearing on behalf of the Respondent. As per the terms of the agreement, the amount has to be paid within 1 month of the approval of the Reserve Bank of India. However, the amount has not been paid by the Respondent. List the matter for further consideration on 31.05.2024.

Sd/-
(Rajeev Mehrotra)
Technical Member

Sd/-
(Deep Chandra Joshi)
Judicial Member

May 14, 2024

GJ